

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 234/MP/2023

Subject : Petition under Section 66 and 79 of the Electricity Act, 2003, read with Regulation 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, thereby imploring this Commission for setting aside the communication dated 13.03.2023 issued by Respondent No.1 rejecting the Renewable Energy Certificate for the month of July, 2022 and by relaxing the timeline provided in Regulation 7 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and direct the Respondent No.1 to issue REC to the Petitioner corresponding to the generation of power for the month of July, 2022.

Petitioner : Tadas Wind Energy Limited (TWEL).

Respondent : National Load Despatch Centre & others.

Date of Hearing : **17.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Sourav Roy, Advocate, TWEL
Ms. Nehul Sharma, Advocate, TWEL
Ms. Lavanya Panwar, Advocate, TWEL
Shri V. M. Kannan, Advocate, KPTCL
Shri Shahbaaz Hussain, Advocate, KPTCL
Shri Stephania Pinto, Advocate, KPTCL
Ms. Diksha Pherwani, Advocate, KPTCL
Shri Harimohana N., Advocate, KPTCL
Shri Mayank Singh, Advocate, KPTCL
Shri Sumanth Gowda, Advocate, KPTCL
Shri Sindhu G Koushik, Advocate, KPTCL
Shri Gajendra Sinh Vasava, NLDC

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, for setting aside the communication dated 13.3.2023 issued by Respondent No.1, NLDC denying the issuance of the Renewable Energy Certificates ('REC') for the month of July 2022 and further for seeking relaxation of the timelines provided under Regulation 7 of the Central Electricity Regulatory Commission (Terms



and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for submission of the complete application for the issuance of RECs. There was a delay on the part of Respondent No 3, Hubli Electricity Supply Company Limited (HESCOM), in furnishing the B-Forms, which eventually led to non-issuance of RECs. Indeed, the learned counsel specifically submitted that due to the delay at the HESCOM's end in furnishing the B-Form, the Petitioner could not secure the Energy Injection Report (EIR) (which is an essential document for applying for REC) from Respondent No. 2, KPTCL. The learned counsel emphasised that the reasons for the delay were not attributable to the Petitioner.

2. The representative of the Respondent, NLDC, submitted that NLDC does not have any objection towards the prayers made by the Petitioner and also does not wish to file any reply in the matter.

3. The learned counsel for the Respondent, KPTCL, sought liberty to file a written submission in the matter.

4. Considering the submissions of the learned counsel for the Parties, the Commission permitted the parties to file their written submissions, if any, within two weeks, with a copy to the other side.

5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)